

**Central Electricity Regulatory Commission
New Delhi**

Petition No. 209/MP/2017

Subject : Petition for approval of transmission charges and losses and other conditions for use of 176.5 km long 220 kV Double Circuit Dedicated Transmission Line of Allain Duhangan Hydro Project Limited (ADHPL) from Prini (Generating station of ADHPL) to Nalagarh (Sub-station of CTU).

Date of Hearing : **8.10.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Petitioner : AD Hydro Power Limited (ADHPL)

Respondents : Everest Power Private Limited (EPPL) and Ors.

Parties Present : Dr. Seema Jain, Advocate, ADHPL
Shri Vimlesh Kumar, Advocate, ADHPL
Shri Sumit Garg, ADHPL
Shri Sanjay Jana, ADHPL
Ms. Suparna Srivastava, Advocate, CTUIL
Ms. Divya Sharma, Advocate, CTUIL
Shri Siddharth Sharma, CTUIL
Ms. Priyansi Jadiya, CTUIL
Shri Hemant Singh, Advocate, KPCL
Shri Lakshyajit Singh Bagdwal, Advocate, KPCL
Ms. Alchi Thapliyal, Advocate, KPCL
Shri Akshaya Lal, Advocate, KPCL
Shri Arun Lal, Advocate, KPCL
Shri Gajanendra Singh, Advocate, KPCL
Shri Amal Nair, Advocate, PSPCL
Ms. Shivani Verma, Advocate, PSPCL
Ms. Kritika Khanna, Advocate, PSPCL
Shri Alok Mishra, NRLDC & NLDC
Shri Sunil Kanojiya, NRLDC & NLDC
Shri Gajendra Singh, NRLDC & NLDC

Record of Proceedings

Since the order in the matter, which was reserved on 5.6.2024, could not be issued before a Member of the Commission, who formed part of Coram, demitting office, the matter has been re-listed for the hearing.



2. The Petitioner's representative submitted that the instant matter had come up before the Commission on remand in terms of the APTEL judgment dated 31.8.2023 in Appeal No. 410 of 2019, wherein the APTEL had set aside the transmission tariff approved by the Commission vide order dated 17.10.2019. Accordingly, after hearing the parties, the Commission issued a consequential order on 19.1.2024 wherein the methodology and mechanism for the payment of the transmission charges was decided by the Commission subject to the fresh determination of capital cost and, therefore, urged the Commission to determine the capital cost.

3. The learned counsel for Punjab State Power Corporation Limited (PSPCL) submitted that he does not want any rehearing in the matter and may be allowed to file the written submissions within two weeks. Other parties present also requested to issue an order based on the information available on the record.

4. After hearing the Petitioner's representative and the learned counsel for the parties, the Commission directed the parties to file their respective written submissions/notes, if any, within two weeks with a copy to the other side.

5. Subject to the above, the Commission reserved the matter for order.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

